

Before Shri R.S. Virk, District Judge (RETD.)
appointed to hear objections/representations in the matter of PACL Ltd.
as so referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court
passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI and
duly notified in SEBI Press release no. 66 dated 08/12/2017.

File no. 241/11

MR. No. 18011-16


Applicant : Smt. Sukhma & Smt. Krishna

Present : None

Order :

1. This application/petition had been received through SEBI office on 29-01-2018.
2. This file does not contain any application or any other document except photocopy of sale deed dated 29/12/1998 executed by Smt. Sukhna mother and Smt Krishna widow of Sh. Krishan s/o Kaliram resident of Patti Kalyana, Tehsil Samalkha in respect of the land described therein for amount of Rs. 1,35,000/- in favour of PACL India.
3. As there is no prayer whatsoever in this file, no further action is called for on my part. File be consigned to records.

Date : 22/02/2018


R. S. Virk
Distt. Judge (Retd.)